

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1683/ND/2018

In the matter of :

Crayon Software Experts India (P) Ltd

.. PETITIONER

Vs.

Vas Data Services (P) Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC, 2016

Order delivered on 26.3.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. DeepaKrishan,

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor : Mr. Varun K. Chopra, Mr. Gurtejpal Singh, Advocates

For the Respondent/Corporate Debtor : Mr. Aman Bhamv, Proxy

For the Intervener :

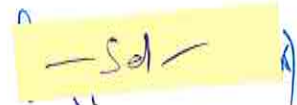
ORDER

Learned Counsel for the petitioner is present. In relation to the Corporate Debtor, a representation is made by the Proxy Counsel that the main Counsel is held up in some other Court and the matter may be adjourned to some other date. The same is opposed by the other side as it is brought to the notice of this Tribunal by Ld. Counsel for the petitioner that previously on two hearings i.e. 20.2.2019 & 08.3.2019, right to file reply on the part of Corporate Debtor was closed.

Based on the above and also in view of the record of proceedings, no further adjournment is granted and order is reserved.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit